

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

Original Application No.180/00018/2021

Friday, this the 19th day of February, 2021

C O R A M :

**HON'BLE Mr.P.MADHAVAN, JUDICIAL MEMBER
HON'BLE Mr.K.V.EAPEN, ADMINISTRATIVE MEMBER**

Dr.Raju Narayana Swamy IAS aged 52 years
S/o.K.S.VenkitachalamIyer
IAS Kerala Cadre, residing at R.G.324
Ulloor Gramam, Medical College P.O
Thiruvananthapuram – 695 011
(Ex-Chairman Coconut Development Board
Kochi – 16)

...Applicant

(By Advocate Mrs.NiharikaHema Raj)

v e r s u s

1. State of Kerala represented by its Chief Secretary
Government Secretariat
Thiruvananthapuram – 695 001
2. Union of India represented by its Secretary
Department of Personnel and Training
New Delhi – 110 001Respondents

(By Advocate : Mr.M.Rajeev,G.P & Mr.Antony Mukkath, Senior G.P for R1,
Mr.T.C.Krishna,Sr.PCGC for R2)

This application having been heard through video conference on 19th February 2021, this Tribunal on the same day delivered the following :

O R D E R (O R A L)

HON'BLE Mr.P.MADHAVAN, JUDICIAL MEMBER

When the matter was taken up for consideration today, Adv.Mr.M.Rajeev, G.P,

learned counsel for respondent no.1 has opposed the M.A./180/127/2021 filed by the counsel for the applicant for withdrawing the O.A. He submits that the applicant is a frequent litigant and he is approaching the Courts and Tribunals again and again.

2. We have gone through the Original Application filed. It is seen that this Original Application had the defect of non-production of any order to substantiate cause of action and the case was posted for hearing today. At this stage, counsel for the applicant has filed this M.A stating that she wishes to withdraw this O.A for filing a separate O.A incorporating all necessary documents.

3. In view of the submission made in the M.A and submission made by learned counsel for the applicant, M.A is allowed and the Original Application is permitted to be withdrawn with liberty to the applicant to file a fresh separate O.A, if necessary. Hence the Original Application is closed as withdrawn. No costs.

(K.V.EAPEN)
ADMINISTRATIVE MEMBER

(P.MADHAVAN)
JUDICIAL MEMBER

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List of Annexures

Annexure A1 - A true copy of the report published in the Mathrubhumi daily dated 25.12.2020

Annexure A1(a) - True copy of the English translation of Annexure A1.

Annexure A2 - True copy of the OM No.20011/4/92-AIS-II dated 28.3.2000 issued by the 2nd respondent.

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